

Annexure-1
Name of the corporate debtor: KRISHNA INDUSTRIAL CORPORATION LIMITED; Date of commencement of Liquidation: 27th July 2020 ;
List of creditors as on: 15th February 2021

List of secured financial creditors belonging to any class of creditors

| S.No | Name of the Creditor | Identification Number | Details of claims received | | Amount of claim admitted | Nature of claim | Details of claim admitted | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any | |
|------|--|-----------------------|----------------------------|---------------------|--------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|--------|
| | | | Date of Receipt | Amount Claimed | | | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in COC | | | | | | |
| 1 | Maximus ARC Ltd. | | 17-08-2020 | 31,07,87,169 | 31,07,87,169 | | | | | | 87.57% | | | | | Note 1 |
| 2 | Andhra Pradesh State Financial Corporation | | 25-08-2020 | 4,52,15,993 | 4,47,38,745 | | | | | | 12.43% | | 4,77,248 | | | Note 2 |
| | Total | | | 35,60,03,162 | 35,55,25,914 | | | | | | | | | | | |

Note:

1 Security Interest of Maximus ARC Limited

a. Primary Security

First charge on Hypothecation of Stocks of Raw Materials, Semi-Finished goods, Stores and Spares, Finished Goods, Subsidy receivables and Book debts.

b. Collateral Security

Second Charge on Factory land admeasuring 44.65 Acres along with all other fixed assets therein situated at Nidadavole, West Godavari District, Andhra Pradesh and Building constructed/ to be constructed thereon and hypothecation of Plant and Machinery, etc belonging to M/s. Krishna Industrial Corporation Limited. (Note: First Charge is held by Andhra Pradesh State Financial Corporation)

Guarantors: (Details captured from Assignment Agreeemet dated 18th August 2017)

1. Smt Rajeswari Ramakrishnan

2. Dr SRK Prasad

Relinquishment of Security Interest: Yes

2 Security Interest of Andhra Pradesh State Financial Corporation

Primary Security Land admeasuring AC 44.64 cents covered by Sy.Nos. 242/1, 243/1, 261/2, 261/3, 261/4, 242/2,242/5, 244/1, 245/1, 245/3, 245/4, 244/3, 244/2, 723/1A, 242/6, 245/5, 242/4, 723/5, 720/1, 720/2, 243/5, 243/6, 723/1, 243/7, 243/8, 243/9, 243/10, 251/1, 243/2, 251/2, 723/7, 723/8, 243/3, 723/3, 242/3, 723/4,250/2, 245/2, 723/2 at Canal Road, Basivireddipeta (V), Nidadavole (M), West Godavari District together with buildings thereon and Plant & Machinery:

Guarantors: (Details captured from Sanction Letter of Rs. 235 lakh dated 30th Mar. 2012)

The following directors of the Company shall guarantee the repayment of the loan in their individual capacity:

1. Smt Rajeswari Ramakrishnan

2. Dr. SRK Prasad

The following shareholders are having more than 10% individual shareholding in the company shall also guarantee the repayment of medium term loan in their individual capacity:

1. Smt S Nalini W/o Dr SRK Prasad

2. Sri Rajiv Rangaswamy S/o Dr SRK Prasad.

Relinquishment of Security Interest: Originally APSFC did not relinquish the security interest as per Section 52(1)(b). But by nature of application of Regulation 21(3) he security interest has become part of the liquidation estate. However the matter in subjudice due to an application filed by APSFC with NCLT Chennai challenging constitutional validity of Regulation 21(A) of Liquidation Process Regulation of Insolvency & Bankruptcy Code.

